

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 106 of 2007

(Arising out of order-in-appeal No. 245/ST/Commr./2001, dated 09 August, 2002 passed by Commissioner Central Excise & Customs, Revenue Building Tikrapara Raipur)

Bharat Sanchar Nigam Ltd.

..... Appellant

Through The General Manager
Telecom District, Raipur
BSNL, G.E. Road, Raipur

VERSUS

**Commissioner Central Excise & Customs-
Raipur**

.....Respondent

Central Revenue Building Tikrapara
Raipur (Chhattisgarh)

APPEARANCE:

None of the Appellant
Shri Rajeev Kapoor and Shri P.K. Sinha, Authorized Representative of the
Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50088/2023

DATE OF HEARING/DECISION: 27 January, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)